

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 390/TT/2019**

- Subject** : Petition for revision of transmission tariff of the 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for 2 number of assets under “Bihar Grid Strengthening Scheme” in the Eastern Region.
- Date of Hearing** : 11.2.2022
- Coram** : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Bihar State Power (Holding) Company Limited (BSPHCL) and 5 others
- Parties Present** : Ms. Rohini Prasad, Advocate, BSPHCL  
Shri D.K. Biswal, PGCIL  
Shri V.P. Rastogi, PGCIL  
Ms. Anshul Garg, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for revision of transmission tariff for 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for Bihar Grid Strengthening Scheme in the Eastern Region
  - b. The instant petition was heard earlier on 20.4.2021 and the matter was reserved for orders by the Commission.
  - c. In the instant petition, initially it was submitted that de-capitalisation of ₹684.29 lakh due to replacement of 315 MVA ICT with 500 MVA at Sasaram (Pusauli) Sub-station has been done w.e.f. 2.4.2016 under ERSS-XII project covered under Petition No. 69/TT/2016 as approved in ERPC. After replacement, 315 MVA ICT has been diverted to Durgapur Sub-station and put into commercial operation on 9.6.2019 and capitalized under ERSS-XVII Part B project.
3. The learned counsel for BSPHCL prayed one week’s time to file a written reply with regard to the additional affidavits submitted by the Petitioner.



4. The Commission directed the Respondents, including BSPHCL, to submit reply by 28.2.2022 and the Petitioner to file its rejoinder, if any, by 11.3.2022. The Commission further directed the parties to comply with the directions within the specified timeline and observed that no extension of time shall be granted.

5. Subject to above, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

